

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT
HYDERABAD.

C.A.NO. 405/92.

DATE OF JUDGMENT: 20-07-95.

BETWEEN:

G. Subba Rao

.. Applicant.

AND

1. General Manager, SC Rly,
Rail Nilayam, Sec'bad.

2. Chief Personnel Officer,
O/o the General Manager,
Personnel Branch,
Rail Nilayam, Secunderabad.

3. The Collector & Distt. Magistrate,
W.G. District, Elluru.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI. V. Hari Haran

COUNSEL FOR THE RESPONDENTS: SHRI N.R. Devaraj,
Sr/Adv CGSC.

Mr. Gurumurthy, Secy to C.A.T.

CORAM:

HON'BLE SHRI JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON'BLE SHRI R.R. NG/RAJAN, MEMBER (ADMN.)

..2

To

1. The General Manager, S.C.Rly,
Railnilayam, Secunderabad. -
2. The Chief Personnel Officer,
O/c the General Manager,
Personnel Branch, Railnilayam
Secunderabad.
3. The Collector and Dist.Magistrate,
W.G.Dist.Eluru.
4. One copy to Mr.V.Hari Haran, Advocate, 1-1-336/35
Viveknagar, Chikkadapally, Hyderabad.
5. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.
FJ am J.V.Ji mmt, Segt of AP
pvm

40

O.A.NO.405/92.

JUDGMENT

Dt: 20.7.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

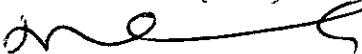
Heard Shri N.R.Devaraj, learned standing counsel for the respondent Nos.1 and 2.

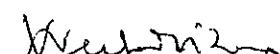
2. This OA was filed praying for declaration that the action of the respondents in acting upon the letter dated 13.2.1987 of the District Magistrate, West Godavari District wherein the applicant is held as not belonging to Kondakapu (ST community), is illegal, unsustainable and opposed to the principles of natural justice and for consequential direction to the respondents not to act upon the proceedings NO.P(Res)171/Insp. dated 7.4.1992 and to continue to treat the applicant as belonging to Kondakapu community.

2. Though this OA is listed for dismissal on 18.7.1995, no one is present for the applicant even today. Shri N.R.Devaraj, learned standing counsel for the respondent Nos.1 and 2 submitted that the writ petition filed by the applicant against the letter of the District Magistrate referred to supra is pending.

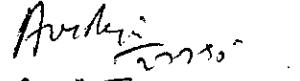
3. In the result, the OA is dismissed for default.

No costs.//


(R.RANGARAJAN)
MEMBER (ADMN.)


(V.NEELADRI RAO)
VICE CHAIRMAN

DATED: 20th July, 1995.
Open court dictation.


Deputy Registrar (O) cc.

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

A N D

THE HON'BLE MR.R.RANGARAJAN: (M(ADMN)

DATED - 20/7/1995.

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
OA.No.

TA.No.

405/92

(W.P.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No. 592

Central Administrative Tribunal
DESPATCH

31 JUL 1995 N.Y.

HYDERABAD BENCH